

37.
PT 193/98
MA 1700/98
OA 1202/91

(20)

25.9.1998

Present : None for applicant.

Shri P. S. Mahendru for respondents.

Both the applications are opposed by submitting that an application for amendment has been made asserting that the cause of action arose at Delhi.

Before registration of the case amendment could not be allowed. The OA may be returned to the applicant with liberty to file fresh OA where the cause of action according to the applicant, arose. Both the applications are rejected.

KM
(K. M. Agarwal)
Chairman

/as/